COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 117 OF 2017 APPEAL NO. 118 OF 2017 APPEAL NO. 120 OF 2017 APPEAL NO. 121 OF 2017

Dated: 11th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

North Bihar Power Distribution Company Ltd. ... Appellant(s)

۷s.

Bihar Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Ms. Anushree Bardhan Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Mr. Raunak Jain for R-1

a/w Mr. Nadeem Ahmed Mr. Avinash Kumar, Dy. Director for BERC.

<u>APPEAL NO. 118 OF 2017</u>

In the matter of:

South Bihar Power Distribution Company Ltd. ... Appellant(s)

Vs.

Bihar Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Ms. Anushree Bardhan Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Mr. Raunak Jain for R-1

a/w Mr. Nadeem Ahmed Mr. Avinash Kumar, Dy. Director for BERC.

APPEAL NO. 120 OF 2017

In the matter of :

Bihar Industries Association ... Appellant(s) Vs.

Bihar Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Krishna Kant Dubey

Mr. Suraj Samdarshi

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Mr. Raunak Jain for R-1

a/w Mr. Nadeem Ahmed Mr. Avinash Kumar, Dy. Director for BERC.

Mr. M.G. Ramachandran

Ms. Anushree Bardhan for R-2

APPEAL NO. 121 OF 2017

In the matter of :

Bihar Industries Association ... Appellant(s)

Vs.

Bihar Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Krishna Kant Dubey

Mr. Suraj Samdarshi

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Mr. Raunak Jain for R-1

a/w Mr. Nadeem Ahmed Mr. Avinash Kumar, Dy. Director for BERC.

Mr. M.G. Ramachandran

Ms. Anushree Bardhan for R-2

<u>ORDER</u>

Learned counsel for the respondent states that he will be taking steps to file reply today in Appeal Nos. 117 & 118 of 2017. He may file the same after serving copy on the other side. Learned counsel for the respondent seeks three weeks more time to file reply in Appeal Nos. 120 & 121 of 2017. He may take steps to file the same on or before 02.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List these matters on 13.12.2017.

(I. J. Kapoor) Technical Member ts/tpd (Justice Ranjana P. Desai) Chairperson